

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. No. 842/94.

Dt. of Decision : 21.7.94.

Mr. B. Raja Reddy

.. Applicant.

Vs

1. Flag Officer-Commanding-in-Chief,  
Eastern Naval Command,  
Visakhapatnam.
2. Chief Staff Officer (P&A)  
Head Quarters Eastern Naval Command,  
Visakhapatnam.
3. Admn. Officer (Staff Officer)  
(Civilians) Eastern Naval Command,  
Visakhapatnam.
4. Commanding Officer,  
INS Circars,  
Naval Base,  
Visakhapatnam.

.. Respondents.

Counsel for the Applicant : Mr. P.B. Vijayakumar

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.No.842/94:

[ As per Hon'ble Shri A.V.Haridasan, Member (Judl.) ]

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The applicant has been working as casual driver under the Non-public Transport Fund Organisation of INS Circars, Naval Base, Visakhapatnam. The prayer of the applicant is that the respondents be directed to consider his case for appointment by relaxing the upper age limit.

2. The applicant has mentioned in the application that he along with six others had filed an application earlier O.A.No.525/93 claiming his appointment as driver under the department and that the above application was disposed of with a direction to consider their case for appointment in relaxation <sup>needed</sup> if ~~exceed~~ to by the Government. The applicant prays that a similar ~~relief~~ may be granted to him in this application now that process for recruitment is in progress.

3. When the application came up for hearing on admission the learned counsel for the respondents Mr.N.R.Devraj submitted that the applicant has not been working in connection with the affairs of the Government of India and therefore he may not be entitled to any benefit as of right for recruitment. However, he fairly agreed that if the applicant makes a representation to the competent authority, the competent authority would consider the representation

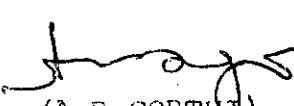
2nd fl  
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in the light of the rules and instructions and the  
in  
judgement the earlier O.A. and pass appropriate  
orders. The learned counsel for the applicant submitts  
that the application may now be disposed of at the  
admission stage with a direction to consider his  
representation.

4. In view of the submission made by  
the learned counsel without going in to merits the  
application is disposed of directing the applicant  
to make a representation within one week from today  
to the 2nd respondent and with a direction to the  
2nd respondent to consider the representation and  
take an appropriate decision in accordance with the  
rules and instructions and also in the light of the  
directions contained in the judgement in OA.525/93.  
No order as to costs.

  
(A.B. GORTHI)  
Member (Admn.)

  
(V.H. RIDASAN)  
Member (Judl.)

Dated 21st July, 1994

(Dictated in Open Court)

  
DEPUTY REGISTRAR(J)

sd

Copy to:

1. Flag Officer-Commanding -in-Chief,  
Eastern Naval Command, Visakhapatnam.
2. Chief Staff Officer(P&A)  
Head Quarters Eastern Naval Command,  
Visakhapatnam.
3. Admn. Officer (Staff Officer)  
(Civilians) Eastern Naval Command,  
Visakhapatnam.
4. Commanding Officer, INS Circars,  
Naval Base, Visakhapatnam.
5. One copy to Mr.P.B.Vijay Kumar, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.R.Devraj, Sr.CGSC, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

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O.A.842/94

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Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(I)

Dated: 21/7/94

ORDER/JUDGMENT.

M. / R. / C.P. NO.

C.P. NO.

<sup>in</sup>  
842/94

T.A. NO.

(W.P. NO.)

Admitted and Interim Directions  
Issued.

Allowed.

Dismissed of with directions. *for extension* *file*

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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